

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-507
IB-283/ND/2021

IN THE MATTER OF:

M/s Surya Sales

V/s.

SMID Infrastructure Pvt Ltd

...Applicant

...Respondent

SECTION

U/s 9 IBC

Order delivered on 11.08.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Mr. Ketan Madan has appeared for Corporate Debtor and accepts notice on their behalf .

Ld. Counsel for Corporate Debtor also submits that the Corporate Debtor has received the demand notice but he has not sent the reply to the demand notice and further submits that he has not received the copy of petition.

Therefore, petitioner' counsel is directed to serve the copy of petition within two days from today on the Email ID of the respondent's counsel and respondent's counsel is directed to share his email ID with the petitioner's counsel during the course of the day.

Reply be filed within two weeks from today. Rejoinder, if any, be filed within one week from the date of receipt of the reply.

List the matter on **27.09.2021**.

- Sdr

(K.K. VOHRA)
MEMBER (T)

Chirag

- Sdr

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)